



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.7254/2020  
(S.W.P. No.110/2017)

Monday, this the 18<sup>th</sup> day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Mohammad Ashraf Mir Age 36 Years, S/o Gh. Mohammad Mir,  
R/o Gandipora, Tehsil & District Pulwama, Kashmir.

..Applicant  
(Mr. Syed Riyaz Khawar, Advocate)

Versus

1. State of J&K through Commr/Secretary to Govt. Agricultural Deptt., Civil Sectt., Srinagar/Jammu.
2. Director Agriculture Kashmir Lalmandi Srinagar.
3. Chief Agriculture Officer Pulwama.

...Respondents  
(Mr. Sudesh Magotra, Deputy Advocate General)

## **O R D E R (ORAL)**



### **Mr. Justice L. Narasimha Reddy:**

The applicant was placed under suspension through order dated 16.10.2012. Challenging the same, he filed SWP No.110/2017 before the Hon'ble High Court of Jammu & Kashmir.

2. The Writ Petition has since been transferred to this Tribunal in view of re-organization of the State of Jammu & Kashmir, and renumbered as T.A. No.7254/2020.

3. Today, Mr. Sudesh Magotra, learned Deputy Advocate General, submits that the order of suspension has since been revoked by the appointing authority.

4. Therefore, the T.A. is dismissed as infructuous. There shall be no order as to costs.

**( Pradeep Kumar )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**January 18, 2021**

/sunil/dsn/sd/shakhi